

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/419/ (IB)/2017
NAME OF THE PETITIONER(S) : FROM PRINT REGD
NAME OF THE RESPONDENT(S) : GANESH CARTONS INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

KRIPA KARAN. A


RESPONDENT COUNSEL.

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TCP/149/1B/2017

ORDER

Matter is called. No representation on behalf of the Petitioner. Counsel for the Respondent present. As seen from order dated 12.12.2017, there was no representation on behalf of the Petitioner and it has been recorded that the matter has been adjourned for the presence of the Petitioner failing which appropriate order will be passed. Counsel for the Respondent submitted that he has paid the outstanding debt to the Petitioner except the credit note to the tune of Rs.19,97,952/- which was disputed by the Corporate Debtor. However, it appears that the petitioner is not interested to pursue the matter. Therefore, the petition is **dismissed in default**.


MEMBER (JUDICIAL)

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